

ITEM NO.1701

COURT NO.10

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 28352-28356/2015

STATE OF TAMIL NADU

Petitioner(s)

VERSUS

ELEPHANT G. RAJENDRAN AND ORS. &amp; ORS.

Respondent(s)

Date : 11-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
[IN CHAMBER]

For Petitioner(s)      Mr. D.kumanan, AOR  
                                 Mr. Sheikh F Kalia, Adv.  
                                 Mrs. Deepa. S, Adv.  
                                 Ms. Akanksha Mehta, Adv.

For Respondent(s)      Mr. K. V. Vijayakumar, AOR  
                                 Ms. Rashmi Nandakumar, AOR  
                                 Mr. B. Balaji, AOR

UPON hearing the counsel the Court made the following  
O R D E R

As per the office report, there has been a delay in submitting the process fee and therefore notice could not issued on I.A. Nos. 164301/2019 and 173436/2022. It is reported that the applicant has not filed an application for condonation of delay in filing the process fee.

The learned counsel for the applicant states that an application for condonation of delay has been e-filed.

The office shall verify whether delay condonation application has been e-filed. If it has been filed, notice shall be issued

returnable within six weeks.

List thereafter.

(SNEHA)  
SENIOR PERSONAL ASSISTANT

(NIDHI BHARDWAJ)  
COURT MASTER (NSH)